

[Translation]

Pollution in Gomati RiverOil Exploration by OIL & ONGC

1828. SHRI RAJ NARAIN PASSI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the oil produced by Oil and Natural Gas Corporation and Oil India Limited during the last three years separately alongwith their production cost separately; and

(b) the number of employees working in Oil and Natural Gas Corporation and Oil India Limited as on January 31, 1999 ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) The details of production of ONGC and OIL during the last three years was as under:—

(Figs. in MMT)

	1995-96	1996-97	1997-98
ONGC	31.635	28.685	28.249
OIL	2.882	2.863	3.094

The cost of production of oil during the year 1995-96 to 1997-98 in respect of ONGC/OIL was as under:—

(Total Cost = Rs. in crore)

	1995-96	1996-97	1997-98
ONGC	3308.81	3062.60	3503.36
OIL	205.59	197.62	255.23

(b) The number of employees working in ONGC/OIL as on 31.1.1999 were as under:—

ONGC	42,290
OIL	10,288

1829. SHRI RAJVEER SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government propose to implement a project with the assistance from British Government to check pollution in Gomati river; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) The British Government has provided grant assistance for implementation of the 1st phase of Gomti Action Plan in Lucknow upto an amount of UK pounds 4.02 million, which covers implementation of only certain emergency works and technical services for preparation of Master Plan for pollution abatement of river Gomti and improvement in sanitation in Lucknow. The British assisted project will end on 31.3.99. The British Government has not extended support for the main programme of Gomti Action Plan at Lucknow.

Strike by AIIMS Doctors

1830. SHRI CHANDRESH PATEL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Delhi High Court gave assurance to the striking AIIMS doctors for calling off their strike;

(b) if so, the details thereof; and

(c) the steps being taken/proposed to be taken to implement the directions?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (c) A Public Interest Litigation was filed in the High Court of Delhi against the strike by the faculty of AIIMS. The High Court passed an interim order on 17.2.99 directing the Union of India and Director/Medical Superintendent, AIIMS to file affidavits stating the measures taken to bring the strike to an end. The Court also directed that in the meanwhile measures as are possible in law will be taken positively before the next date so that the strike comes to an end. The strike was called off on 25.2.99. The Court has further passed an order on 3.3.99, which is being examined.